

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH

EXCISE APPEAL NO. 70674 OF 2019

WITH

CROSS APPLICATION NO.70411 OF 2019

[Arising out of Order-in-Appeal No. NOI-EXCUS-001-APP-242-19-20 dated 28.05.2019 passed by the Commissioner (Appeals) of CGST, Noida]

**The Commissioner, Central
Goods & Service Tax, Noida**
4th Floor, C-56/42, Renu Tower,
Sector-62, Noida -201301

....Appellant

VERSUS

M/s. Parle Agro Pvt. Ltd
Having its office at A-46, Sector-8
Noida, Uttar Pradesh,
Through its Authorized Signatory
Mr. Prabal Ranjan,
Manager-Taxation,
A-7, Sector-22, Meerut Road,
Industrial Area, Ghaziabad.

....Respondent

APPEARANCE:

Mr. Anupam Tiwari, Authorised Representative for the Appellant
Mr. Mr. Bharat Rai Chandan, Advocate for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)**

**Date of Hearing : 24.03.2021
Date of Decision : 25.05.2021**

ORDER SHEET

The appeal and cross objection are dismissed. For order, see order of date in Excise Appeal No. 70628 of 2019.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**